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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Papers to be laid.

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1943/16/15)

वस्त्र मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) कंपनी अधिनियम, 1956 की धारा 619 क की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) ब्रिटिश इंडिया कारपोरेशन लिमिटेड, कानपुर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) ब्रिटिश इंडिया कारपोरेशन लिमिटेड, कानपुर का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1944/16/15)

पेयजल और स्वच्छता मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

(1) वर्ष 2015-2016 के लिए पेयजल और स्वच्छता मंत्रालय की अनुदानों की विस्तृत मांगें।

(Placed in Library, See No. LT 1945/16/15)

(2) वर्ष 2015-2016 के लिए पेयजल और स्वच्छता मंत्रालय का परिणामी बजट।

(Placed in Library, See No. LT 1946/16/15)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy of the National Highway01s Fee (Determination of Rates and Collection) Third Amendment Rules, 2014 (Hindi and English versions)

published in Notification No. G.S.R.2(E) in Gazette of India dated 1st January, 2015 under sub-section (3) of Section 9 of the National

Highways Act, 1956.

(Placed in Library, See No. LT 1947/16/15)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 311(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.

(ii) S.O. 461(E) published in Gazette of India dated 18th February, 2014, making certain amendments in the Notification No. S.O. 3315(E) dated 31st

October, 2013.

(iii) S.O. 2307(E) published in Gazette of India dated 29th July, 2013, authorising the Additional Joint Collector, Chittoor, Chittoor District as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Andhra Pradesh.

(iv) S.O. 382(E) published in Gazette of India dated 12th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.

(v) S.O. 577(E) published in Gazette of India dated 26th February, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.

(vi) S.O. 1965(E) to S.O. 1967(E) published in Gazette of India dated 2nd July, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 11 in the State of Rajasthan.

(vii) S.O. 3659(E) published in Gazette of India dated 13th December, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Punjab.

(viii) S.O. 3510(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.

(ix) S.O. 3511(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.

(x) S.O. 321(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Zeera Section) in the State of Punjab.

(xi) S.O. 322(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Ferozepur Section) in the State of Punjab.

(xii) S.O. 3317(E) published in Gazette of India dated 2nd November, 2013, making certain amendments in the Notification No. S.O. 357(E) dated 13th February, 2013.

(xiii) S.O. 3318(E) published in Gazette of India dated 2nd November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 on the stretch of land connecting to National Highway No. 15 in the State of Rajasthan.

(xiv) S.O. 3648(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.

(xv) S.O. 3084(E) published in Gazette of India dated 9th October, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 29E (New NH No. 24) in the State of Uttar Pradesh.

(xvi) S.O. 3512(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.

(xvii) S.O. 570(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.

(xviii) S.O. 784(E) to S.O. 790(E) published in Gazette of India dated 14th March, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 78 (Katni-Shahdol-Anupur to M.P./CG border Section) in the State of Madhya Pradesh.

(xix) S.O. 316(E) and S.O. 317(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Amritsar Section) in the State of Punjab.

(xx) S.O. 576(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.

(xxi) S.O. 641(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi Bypass Section) in the State of Rajasthan.

(xxii) S.O. 642(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh to Neemuch [MP Border] includes Shambbhupura & Nimbahera Bypass Section) in the State of Rajasthan.

(xxiii) S.O. 643(E) and S.O. 644(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi Bypass Section) in the State of Rajasthan.

(xxiv) S.O. 2039(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Baghana-Gomti Choraha Section) in the State of Rajasthan.

(xxv) S.O. 2484(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh to Neemuch [MP Border] Section) in the State of Rajasthan.

(xxvi) S.O. 457(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Boarder to Varanasi Section) in the State of Uttar Pradesh.

(xxvii) S.O. 2412(E) to S.O. 2415(E) published in Gazette of India dated 7th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 71 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.

(xxviii) S.O. 318(E) and S.O. 319(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Tran-Taran Section) in the State of Punjab.

(xxix) S.O. 2485(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh Section) in the State of Rajasthan.

(xxx) S.O. 312(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi & Chhoti Sadri Bypass Section) in the State of Rajasthan.

(xxxi) S.O. 278(E) published in Gazette of India dated 28th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Boarder to Varanasi) in the State of Uttar Pradesh.

(xxxii) S.O. 2333(E) and S.O. 2334(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 111 (New NH No. 130)(Bilaspur-Ambikapur Section) in the State of Chhattishgarh.

(xxxiii) S.O. 2578(E) published in Gazette of India dated 1st October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (New NH No. 49)(BilaspurUrdawal Section) in the State of Chhattishgarh.

(xxxiv) S.O. 2579(E) published in Gazette of India dated 1st October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 in the State of Andhra Pradesh.

(xxxv) S.O. 2603(E) and S.O. 2604(E) published in Gazette of India dated 10th October, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.

(xxxvi) S.O. 2639(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 29E (New NH No. 24) in the State of Uttar Pradesh.

(xxxvii)S.O. 2636(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Suratgarh-Sriganganagar) in the State of Punjab.

(xxxviii) S.O. 2637(E) published in Gazette of India dated 15th October, 2014, authorising the Special Land Acquisition Officer, Cooch Behar O/o the District Magistrate, Distt.-Cooch Behar, West Bengal as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(xxxix) S.O. 2638(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.

(xl) S.O. 2640(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Nagaur Bypass)(Nagaur-Bikaner Section) in the State of Rajasthan.

(xli) S.O. 2641(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (New NH No. 927) in the State of Uttar Pradesh.

(xlii) S.O. 2745(E) published in Gazette of India dated 22nd October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Andhra Pradesh.

(xliii) S.O. 2747(E) published in Gazette of India dated 22nd October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 30) (DhamtariJagdarpur Section) in the State of Chhattisgarh.

(xliv) S.O. 2744(E) published in Gazette of India dated 22 nd October, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 in the State of Andhra Pradesh.

(xlv) S.O. 2746(E) published in Gazette of India dated 22nd October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 (Vijayawada to Bhadrachalam Section) in the State of Andhra Pradesh.

(xlvi) S.O. 2743(E) published in Gazette of India dated 22nd October, 2014, regarding rates of fees to be recovered for the use of the Permanent Bridge, namely, Sanjay Setu Bridge from the users of National Highway No. 28C (Barabanki-Nanpara-Rupaidiah Section) in the State of Uttar Pradesh.

(xlvii) S.O. 2790(E) published in Gazette of India dated 29th October, 2014, making certain amendments in the Notification No. S.O. 2825(E) dated 23rd November, 2010.

(xlviii) S.O. 2882(E) published in Gazette of India dated 12th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 222 (New NH-61) (Maharashtra/Telangana border to Nirmal Section) in the State of Telangana.

(xlix) S.O. 2883(E) published in Gazette of India dated 21st November, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 70 in the State of Punjab.

(l) S.O. 369(E) published in Gazette of India dated 10th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.

(li) S.O. 2276(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

(lii) S.O. 1656(E) published in Gazette of India dated 1st July, 2014, regarding acquisition of land for building, maintenance, management and operation of Chennai Bypass (Phase-I) in the State of Tamil Nadu.

(liii) S.O. 2283(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Ramanathapuram Section) in the State of Tamil Nadu.

(liv) S.O. 2000(E) published in Gazette of India dated 6th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-KumbakonamThanjavur Section) in the State of Tamil Nadu.

(lv) S.O. 1338(E) published in Gazette of India dated 21st May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(lvi) S.O. 797(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext (Project Chainage) (DindigulTheni and Kumuli Section) in the State of Tamil Nadu.

(lvii) S.O. 1171(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypass)(Trichy-Karur Section) in the State of Tamil Nadu.

(lviii) S.O. 1024(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-KumbakonamThanjavur Section) in the State of Tamil Nadu.

(lix) S.O. 1169(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.

(lx) S.O. 2279(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46C (Krishnagiri to Walajahpet Section) in the State of Tamil Nadu.

(lxi) S.O. 2712(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.

(lxii) S.O. 2683(E) published in Gazette of India dated 20th October, 2014, making certain amendments in the Notification No. S.O. 344(E) dated

14th February, 2011.

(Ixiii) S.O. 2511(E) published in Gazette of India dated 25th September, 2014, making certain amendments in the Notification No. S.O. 345(E) dated 14th February, 2011.

(Ixiv) S.O. 443(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7A (Palayamkottai-Thoothukudi Section) in the State of Tamil Nadu.

(Ixv) S.O. 802(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.

(Ixvi) S.O. 2463(E) published in Gazette of India dated 23rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.

(Ixvii) S.O. 1423(E) published in Gazette of India dated 2nd June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-KumbakonamThanjavur Section) in the State of Tamil Nadu.

(Ixviii) S.O. 2387(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-KumbakonamThanjavur Section) in the State of Tamil Nadu.

(Ixix) S.O. 102(E) published in Gazette of India dated 8th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 219 in the State of Andhra Pradesh.

(Ixx) S.O. 103(E) published in Gazette of India dated 8th January, 2014, authorising the Revenue Divisional Officer, Parvatipuram, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 26) in the State of Andhra Pradesh.

(Ixxi) S.O. 104(E) published in Gazette of India dated 8th January, 2014, authorising the Revenue Divisional Officer, Jammalamadugu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 (MuddanuruJammalamadugu Section) in the State of Andhra Pradesh.

(Ixxii) S.O. 105(E) published in Gazette of India dated 8th January, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 26) in the State of Andhra Pradesh.

(Ixxiii) S.O. 106(E) published in Gazette of India dated 8th January, 2014, authorising the Revenue Divisional Officer, Kadapa, therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 340 (RayachotyKurbalakota Section) in the State of Andhra Pradesh.

(Ixxiv) S.O. 3073(E) published in Gazette of India dated 5th December, 2014, regarding rates of fees to be recovered for the use of Railway Over Bridge at Padannakkad in the State of Kerala.

(Ixxv) S.O. 2925(E) published in Gazette of India dated 17th November, 2014, regarding rates of fees to be recovered from the user of the Varapuzha Bridge in the State of Kerala.

(Ixxvi) S.O. 535(E) published in Gazette of India dated 17th February, 2014, regarding rates of fees to be recovered for the use of the Arapuzha Bridge in Calicut Bypass of National Highway No. 17 in the State of Kerala.

(Ixxvii) S.O. 3253(E) published in Gazette of India dated 22nd December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 11 (Agra-Bharatpur Section) in the State of Uttar Pradesh.

(Ixxviii) S.O. 389(E) published in Gazette of India dated 6th February, 2015, making certain amendments in the Notification No. S.O. 900(E) dated 21st April, 2008.

(Ixxix) S.O. 346(E) published in Gazette of India dated 4th February, 2015, regarding rates of fees to be recovered from the user of Nellore Bypass Section on National Highway No. 5 in the State of Andhra Pradesh.

(Ixxx) S.O. 229(E) published in Gazette of India dated 23rd January, 2015, regarding rates of fees to be recovered from the users of section, mentioned therein.

(Ixxxi) S.O. 50(E) published in Gazette of India dated 6th January, 2015, regarding rates of fees to be recovered from the users of section, mentioned therein.

(Ixxxii) S.O. 254(E) published in Gazette of India dated 28th January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Ixxxiii) S.O.3164(E) published in Gazette of India dated 12th December, 2014, containing corrigendum to the Notification No. S.O. 869(E) dated 4th March, 2014.

(Ixxxiv) S.O. 34(E) published in Gazette of India dated 2nd January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Ixxxv) S.O. 250(E) published in Gazette of India dated 28th January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Ixxxvi) S.O. 33(E) published in Gazette of India dated 2nd January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Ixxxvii) S.O.131(E) published in Gazette of India dated 12th January, 2015, containing corrigendum to the Notification No. S.O. 689(E) dated 4th March, 2014.

(Ixxxviii) S.O.132(E) published in Gazette of India dated 12th January, 2015, declaring highways, mentioned therein, as new National Highways.

(Ixxxix) S.O. 251(E) published in Gazette of India dated 28th January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xc) S.O. 252(E) published in Gazette of India dated 28th January, 2015, containing corrigendum to the Notification No. S.O. 775(E) dated 4th March, 2014.

(xci) S.O. 3162(E) published in Gazette of India dated 12th December, 2014, directing Border Roads Organization to exercise the function relating to the development and maintenance of the stretches, mentioned therein.

(xcii) S.O. 3163(E) published in Gazette of India dated 12th December, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xciii) S.O. 2738(E) published in Gazette of India dated 21st October, 2014, regarding rates of fees to be recovered from the users of National Highway No. 74 (Kashipur-Sitarganj Section) in the State of Uttarakhand.

(xciv) S.O. 2776(E) published in Gazette of India dated 28th October, 2014, regarding rates of fees to be recovered from the users of National Highway No. 205 in the State of Tamil Nadu.

(xcv) S.O. 2909(E) published in Gazette of India dated 13th November, 2014 regarding rates of fees to be recovered from the users of National Highway No. 24 in the State of Uttar Pradesh.

(xcvi) S.O. 3075(E) published in Gazette of India dated 5th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 24 (Shahjahanpur Bridge) in the State of Uttar Pradesh.

(xcvii) S.O. 3119(E) published in Gazette of India dated 10th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.

(xcviii) S.O. 3120(E) published in Gazette of India dated 10th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 71 (Punjab/Haryana Border-Jind Rohtak Section) in the State of Haryana.

(xcix) S.O. 3121(E) published in Gazette of India dated 10th December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 67 in the State of Tamil Nadu.

(c) S.O. 3123(E) published in Gazette of India dated 10th December, 2014 making certain amendments in the Notification No. S.O. 403(E) dated 5th February, 2009.

(ci) S.O. 3124(E) published in Gazette of India dated 10th December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 8B (Porbandar to Rajkot to Bamanbore Section) in the State of Gujarat.

(cii) S.O. 3167(E) published in Gazette of India dated 12th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 5 (Bhubaneswar to Balasore Section) & (Jagatpur to Chandikol Section) in the State Odisha.

(ciii) S.O. 3239(E) published in Gazette of India dated 18th December, 2014 making certain amendments in the Notification No. S.O. 896(E) dated 26th March, 2014.

(civ) S.O. 3319(E) published in Gazette of India dated 30th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 3 in the States of UP, Rajasthan and Madhya Pradesh.

(cv) S.O. 3320(E) published in Gazette of India dated 30th December, 2014 making certain amendments in the Notification No. S.O. 760(E) dated 18th March, 2009.

- (cvi) S.O. 3321(E) published in Gazette of India dated 30th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 205 in the State of Tamil Nadu.
- (cvii) S.O. 20(E) published in Gazette of India dated 1st January, 2015 regarding rates of fees to be recovered from the users of National Highway No. 31 (Guwahati to Nalbari-Bijni Section) in the State of Assam.
- (cviii) S.O. 48(E) published in Gazette of India dated 6th January, 2015 regarding rates of fees to be recovered from the users of National Highway No. 547 in the State of Madhya Pradesh.
- (cix) S.O. 49(E) published in Gazette of India dated 6th January, 2015 regarding rates of fees to be recovered from the users of National Highway No. 91 (Ghaziabad- Aligarh Section) in the State of Uttar Pradesh.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xxxi) of (2) above.

(Placed in Library, See No. LT 1948/16/15)

(4) A copy of the Notification No. S.O.3316(E) (Hindi and English

versions) published in Gazette of India dated 30th December, 2014, regarding authorisation of surveyors in case of cargo ships issued under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT 1949/16/15)

12.02 ½ hrs.

MESSAGE FROM RAJYA SABHA